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**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
CIRCUIT COURT SITTING, GWALIOR**

**ORIGINAL APPLICATION NO. 344/2005**

**Gwalior, this the 5<sup>th</sup> day of September, 2006**

**Hon'ble Dr.G.C.Srivastava – Vice Chairman  
Hon'ble Shri A.K.Gaur – Judicial Member**

**Amit Mittal, S/o late Shri Brij Kishore Mittal, aged  
19 years, occupation: Unemployed, R/o Pradhan Sahab  
Ka Bada, Jiwajiganj, Gwalior (M.P.)**

**-Applicant**

**(By Advocate – Shri D.P.Singh)**

**Versus**

- 1. Union of India through its secretary, Ministry of  
Urban Development, Nirman Bhawan, New Delhi.**
- 2. The Chief Engineer (Elect) WR, CPWD, 4<sup>th</sup> Floor,  
New CGO Building 48, Vithaldas Thackersay Road,  
Mumbai-400 020.**
- 3. The Superintending Engineer (E), Bhopal, Cen., Elect.  
Circle, CPWD, Bhopal.**
- 4. The Executive Engineer (E) Gwalior Kendriya Vidyut  
Mandal, CPWD, 36 City Centre, Gwalior.**

**-Respondents**

**(By Advocate – Shri V.K.Sharma)**

**ORDER (Oral)**

**By Dr.G.C.Srivastava, VC.-**

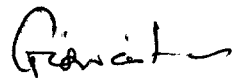
This Original Application has been filed against impugned order dated 10.3.2005 (annexure A/1) through which the applicant was informed that his case for compassionate <sup>appointment</sup> <sup>for</sup> was considered by the compassionate appointment Board for three consecutive meetings due in months 12/2002, 6/2003 and 12/2003, but his case could not be recommended. Therefore, his application was being

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dropped for future consideration. The learned counsel for the applicant drew our attention to letter dated 6.6.2003 (annexure A/18) whereby the applicant was informed that his "case could not be recommended for appointment this time. However, your case shall be submitted second time to the Board in its next meeting for reconsideration". There appears to be contradiction between the impugned order and letter dated 6.6.2003. In view of this, we are of the view that ends of justice would be met if the respondents are directed to consider the case of the applicant for appointment on compassionate grounds once more within a reasonable time and pass a detailed and speaking order within a reasonable period.

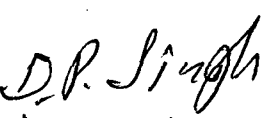
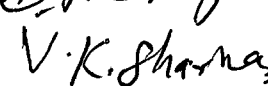

2. Accordingly, we direct the respondents to consider the case of the applicant once more within a period of three months and dispose of the case by passing a detailed reasoned and speaking order. <sup>within a month thereafter</sup> If the applicant still feels aggrieved, he can file a fresh OA challenging the order on merit. With this direction, the OA is disposed of. No costs.

  
(A.K. Gaur)  
Judicial Member

  
(Dr. G.C. Srivastava)  
Vice Chairman.

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पृष्ठंकन सं ओ/व्या.....जबलपुर, दि.....  
प्रतिलिपि अर्पित:-  
(1) सचिव, राज्य न्यायालय एवं एडमिनिस्ट्रेशन, जबलपुर  
(2) अतिरिक्त सी/डीसी/पु.....के कार्यालय  
(3) प्रत्यक्षी सी/डीसी/पु.....के कार्यालय  
(4) न्यायालय, योग.अ., जबलपुर न्यायापीठ  
सूचना एवं आवश्यक कार्यवाही हेतु

   
D.P. Singh  
V.K. Sharma  
  
11.9.06

Issued  
on 11.5.06  
